

**GOVERNMENT OF INDIA**  
**MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**RAJYA SABHA**  
**QUESTION NO 27.11.2009**  
**ANSWERED ON**  
**SETTING UP OF FOOD SECURITY TRIBUNALS .**

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SHRI N.K. SINGH

Will the Minister of COAL AND CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :-

- (a) whether to ensure a foolproof mechanism to enforce accountability under the proposed Food Security Act (FSA), Government has decided to set up Food Security Tribunals at all levels of governance;
- (b) if so, the facts and details thereof;
- (c) whether to evolve a clear methodology to accountability in implementation of FSA, the Empowered Group of Ministers (EGoM) has given their views; and
- (d) if so, the details thereof and further reaction of Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(PROF. K.V. THOMAS)

(a) to (d): As announced by the Hon'ble President of India in her address to the joint session of Parliament on 04.06.2009, Government proposes to enact a National Food Security Act.

At present various aspects of the proposed law, including mechanism to enforce accountability through setting up of Food Security Tribunals etc, are under examination in consultation with State / Union Territory Governments and various central ministries.